

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH, COURT NO. 2

Service Tax Appeal No. 1795 of 2012

(Arising out of Order-in-Appeal No. 143/2012 dated 09.03.2012 passed by the Commissioner of Central Excise (Appeals), Mangalore.)

**M/s. Karnataka Fisheries Development
Corporation Ltd.,**
Malpe,
Udupi.

.....**Appellant(s)**

Versus

The Commissioner of Central Excise,
5th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Akshay Kumar, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20576 /2025

Date of Hearing: 01.05.2025

Date of Decision: 01.05.2025

PER : R. BHAGYA DEVI

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,
the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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